

[Shri B. K. Mukerjee.] India. Article 118(1) confers upon this House, the Council of States, the right to make rules for the procedure and conduct of the business of this Council of States. But though we have assembled here for so many days we have been denied the right to make rules for the procedure and conduct of the business of this House so far and we do not know when we will be allowed to exercise this right conferred upon us under article 118(1). I want-Sir, your ruling on these two matters.

MR. CHAIRMAN : So far as the first matter is concerned, the Chairman has the discretion to decide the allotment of time and he can do so by taking the advice of the Business Advisory Committee.

So far as the second thing is concerned, we have got a Rules Committee appointed to advise the Chairman. But you are referring to the Committee of the House. Well we shall consider the question.

#### PAPER LAID ON THE TABLE

#### A CONSOLIDATED STATEMENT SHOWING THE ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING THE FIRST SESSION.

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) : Sir, on behalf of my hon. colleague, the Minister for Production, I beg to lay on the Table a consolidated statement showing the action taken by the Government on various assurances, promises and undertakings given during the first session of the Council of States. (*See* Appendix II, Annexure No. 68).

#### MOTION—ELECTION OF MEMBERS TO THE CENTRAL ADVISORY BOARD OF EDUCATION

THE MINISTER FOR DEFENCE I (SHRI N. GOPALASWAMI) : Sir, on J

behalf of my hon. colleague, the Education Minister, I beg to move :

That this Council do proceed to elect, in such manner as the Chair man may direct, two members from among themselves, to serve on the Central Advisory Board of Education for a period of three years.

MR. CHAIRMAN : The question is :

That this Council do proceed to elect, in such manner as the Chairman may direct, two members from among themselves, to serve on the Central Advisory Board of Education for a period of three years.

The motion was adopted.

#### PROGRAMME OF DATES FOR NOMINATION & ELECTION OF MEMBERS TO THE CENTRAL ADVISORY BOARD OF EDUCATION.

MR. CHAIRMAN : I may inform the hon. Members that the 8th of August 1952 is fixed as the last date for receiving nominations and the 11th of August—by assumption we are likely to meet on the 11th of August—for holding elections, if necessary to the Central Advisory Board of Education. The nominations will be received in the Council Notice Office up to 12 noon on the 8th. The election which will be conducted in accordance with the system of proportional representation by means of a single transferable vote will be held in Secretary's Room No. 10, Ground Floor, Parliament House, between the hours of 10-30 a.m. and 1 p.m.

#### SALARIES AND ALLOWANCES OF MINISTERS BILL, 1952—*continued.*

MR. CHAIRMAN : Now we take up the further discussion of the motion moved by Shri N. Gopaldaswami on the 4th of August 1952 that the Bill to provide for the salaries and allowances of Ministers, as passed by the House of the People, be taken into consideration. Shri Gopaldaswami Ayyangar.